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Delay in grant of loans for iconstruci tion of houses in tribal and rural areas

661. PROF. RAMLAL PARIKH: Will \ \ \ \ \ \ \ \ Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to

- (a) whether Government are aware that construction of houses in tribal and rural areas has been adversely affected due to delays in securing loans from financial institutions; and
- Ob) if so, what steps Government have taken to improve the situation?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-**HABILITATION** (SHRI SIKANDAR BAKHT): (a) No such case has come to the notice of the Government.

(b) Does not arise.

Organisational problems in the **National sports Federations**

662. SHRI S. W. DHABE: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state the steps which Government propose to take to solve the problems of the National Sports Federations and to ensure their proper functioning?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION,. SOCIAL (SHR1 WELFARE AND CULTURE DHANNA SINGH GULSHAN): Under the Charter of the International Olympic Committee, National Sports Federations Associations are autonomous and independent bodies and Government cannot interfere in their functioning except to the extent of ensuring that financial or other assistance given by the Government to them is properly utilised. Without- infringing the provisions of the Charter of the Internationa] Olympic Committee, Government have been taking steps and issuing guidelines from time to time to improve the functioning of these National Sports Federations! Associations. In 1973, on the recommendation of the All India Council cf Sports guidelines were issued to the National Sports Federations regarding the steps to be taken by them for improvement in the matter of selection, training and coaching of players for participation in international sports meets. The in-fighting in the National Sports Federations Associations has also been taken note of by the All India Council of Sports from time to time and with a view to improving the functioning of the National Sports Federations Associations another set of guidelines was also issued in 1975 by the Government to these Federations Associations which interalia provide that they hold com. petitions annually for junior and senior age groups at various levels starting from district upwards and also prepare plans for preparation for major international events well in advance.

For minimising, if not altogether removing,, in-fighting and factionalism in. the National Sports Federation, a suggestion has recently been made to the Federations by this Ministry, on the recommendations of the All India Council of Sports, and in consultation with the Indian Olympic Association, that they may consider amending their constitutions so as to provide that in case disputes arise within a federation as to who are legally and constitutionally appointed elected office bearers of the federation, such disputes will be referred for decision to arbitration tribunals to be set up by the Indian Olympic Association in the case of Olympic disciplines and by the All India Council of Sports in other disciplines, and agree not to get involved in long-drawn cases in courts of law. Pending amendment of their constitutions, the Federations have been asked to consider entering into agreement with the Indian Olympic Association | All India Council of Sports as the case may be, to ensure referring of such disputes to Indian Olympic Association|Al] India Council of Sports on a voluntary basis.